

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CONTEMPT PETITION NO.63/49/2020
IN
ORIGINAL APPLICATION NO.63/26/2019**

DATED THIS THE 11th DAY OF FEBRUARY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

Hemant Kumar Gupta, IFS
Son of Sh. Satya Pal Gupta
Aged 58 years and 6 months
Additional Principal Chief Conservator of Forest
Management o/o Principal Chief Conservator of Forest
H.P(HOFF), Aranya Bhawan
Talland, Shimla-1-171009.
(Group 'A' Post)

...Petitioner

(By Advocate Shri Randeep Singh (proxy for Shri Vipin Mahajan) – through video conference)

Vs.

1. Sh.Rameshwar Prasad Gupta, IAS
Secretary to Government of India
Minister of Environment Forest and Climate Change
Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj, New Delhi-110003.
(sanjaygoyalcgsc@yahoo.com; secy-moef@nic.in)
2. Sh. Sanjay Gupta, IAS
Additional Chief Secretary
Department of Forest
Himachal Pradesh Secretariat
Chotta-Shimla

Shimla – 171002.

(advbbsharma@gmail.com; forestsecy-hp@nic.in)

...Respondents

(By Advocates Shri Sanjay Goyal, SCGSC for R1 & Shri B.B.Sharma for R2 – through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Shri Sanjay Goyal, learned Senior Central Govt. Standing Counsel has stated that the order dated 18.01.2019 passed by this Tribunal in OA.No.26/2019 has already been complied with as the respondents have already issued a detailed speaking order on 11.12.2020 and, therefore, nothing survives in the present Contempt Petition.

2. The fact as stated by Shri Sanjay Goyal has not been disputed by Shri Randeep Singh appearing as proxy for Shri Vipin Mahajan, learned counsel representing the petitioner.
3. Accordingly, the Contempt Petition is disposed of having been rendered infructuous. However, the petitioner shall be at liberty to lay a challenge on the order dated 11.12.2020 by way of filing a fresh Original Application if he still remains dissatisfied with the same.
4. Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

/ps/

**(SURESH KUMAR MONGA)
MEMBER (J)**